

Filing no. ABA/8059/2020  
Md. Kalim Vs State of Jharkhand

Advocate's name:-Manoj Kumar Mishra

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|----|--|--------|
| 1. | SJ/DB  | (S.J)  |
| 2. | In Time<br>Limitation expired on   | X      |
| 3. | Court Fee..Paid...   |        |
| 4. | Authentication Fee due on the copy<br>Trial Court Judgement Rs. Paid                                   |        |
|    | Appellate Court Judgement Rs   | X      |
| 5. | (a) Copy of trial court judgement Paid   |        |
|    | (b) Copy of appellate court judgement  | X      |
|    | (c) Second Copy of petition  | X      |
|    | (d) Receipt showing service on A.G.  | Yes    |
|    | (e) Vak property stamped   | Yes    |
|    | executed and accepted  | Yes    |
| 6. | (a) Cause title  | Yes    |
|    | (b) Provision of law   | Yes    |
| 7. | Intimation regarding surrender of<br>Petitioner  | X      |
| 8. | Particulars as required by Rule 140(1)<br>ChapterXV Part (A) page no. 37 of the<br>J.H.C. Rules 2001.. | Stated |
| 9. | Others defects   |        |
|    | (i) Name of Ld. Judge may be stated at presentation form.  |        |
|    | (ii) Jurisdiction may be corrected at index page.  |        |
|    | (iii) Fresh legible copy/duly certified to be true T/C of page no. 26 may be filed.                    |        |